

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT-II)

Item No. 201
(IB)-3208(ND)2019

IN THE MATTER OF:

Punjab National Bank ... **Applicant/Petitioner**

Versus

M/s. Qutab Mercantile Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 05.04.2022

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Adv. Nupur Raut for Financial Creditor

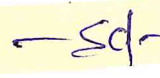
ORDER

Ms. Nupur Raut appears for the Financial Creditor and submits that the matter has been settled between the parties and the withdrawal application has also been filed on 22nd March 2022. So, considering the submissions, we permit the applicant to withdraw the application.

Accordingly, the IB-3208 (ND) 2019 is Dismissed as Withdrawn.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)